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CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH, MUMBAI.

ORIGINAL APPLICATION No.125 OF 2019

Dated this Thursday, the 14th day of February, 2019

CORAM: DR. BHAGWAN SAHAI, MEMBER (ADMINISTRATIVE)
R.N.SINGH, MEMBER (JUDICIAL)

Prakash Tukaram Vaichal,
Aged about 54 years,
Presently working as : Chairman /
Additional Collector [Selection Grade],
Caste Scrutiny Committee,
Ahmednagar 414 001
And presently residing at Dwarakamai Apartment,
Flat No.201, Lakshminagar,
Savedi, Ahmednagar 414 001.

... *Applicant*

(By Advocate Shri S.R.Atre)

VERSUS

1. The Union of India,
Through the Secretary,
Ministry of Personnel, Public Grievances & Pensions,
[Department of Personnel & Training],
North Block, New Delhi 110 010.
2. The Secretary,
Union Public Service Commission,
Dholpur House, Shahajahan Road,
New Delhi 110 069.
3. The State of Maharashtra,
Through the Principal Secretary,
Revenue and Forest Department,
Maharashtra State, Mantralaya,
Mumbai 400 032.
4. K.S.Pagare, IAS,
Chief Executive Officer,
Zilha Parishad, Akola 444 001.
5. M.B. Warbhuvan, IAS,
Deputy Commissioner [General],
Office of the Divisional Commissioner,
Konkan Region, New Mumbai 400 614.

6. D.B.Halde, IAS,
Chairman, District Caste Verification Committee,
Ratnagiri 415 612.
7. M.S.Sonawane, IAS,
Additional Divisional Commissioner,
Office of the Divisional Commissioner,
Konkan Division, New Mumbai 400 614.
8. S.S.Patil, IAS,
Chief Controller of Unauthorized Constructions,
CIDCO, New Mumbai 400 614. **Respondents**

O R D E R (ORAL)

Per : R.N.Singh, Member (Judicial)

The applicant is aggrieved by a notification dated 27.11.2018 (Annex A-1) issued by the respondent No.1 whereby the respondents Nos.4 to 8 (who are stated to be junior to the applicant in the State Civil Service of the State of Maharashtra) have been appointed by promotion to Indian Administrative Service.

2. The learned counsel for the applicant submits that aggrieved by the aforesaid notification, the applicant has preferred a representation dated 12.12.2018 (Annex A-5) to the respondent No.1 and copy thereof has also been endorsed to the respondent Nos.2 and 3 by the applicant for redressal of his grievance, however, the same has not been disposed of by the respondent Nos.1 to 3.

3. In the facts and circumstances of the case, we are of the considered view that the OA can be disposed at the admission stage itself with direction to the respondents Nos.1 to 3 to consider his aforesaid pending representation dated 12.12.2018 and to dispose of the same by passing a speaking and reasoned order within six weeks.

4. In view of the aforesaid facts and circumstances, the OA is disposed of with a direction to the respondents Nos.1 to 3 to consider the aforesaid pending representation dated 12.12.2018 (Annex A-5) and dispose of the same by passing a reasoned and speaking order thereon within a period of six weeks from the date of receipt of certified copy of this order.

5. In the aforesaid terms, the OA is disposed of.

(R.N.Singh)
Member (Judicial)

kmg*

(Dr. Bhagwan Sahai)
Member (Administrative)

